

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19941-19942/2024

(Arising out of impugned final judgment and order dated 19-03-2024 in WPC No. 17018/2022 28-05-2024 in CMAPPL No. 31619/2024 passed by the High Court of Delhi at New Delhi)

D.K. SHARMA & ORS.

Petitioner(s)

VERSUS

BAR COUNCIL OF DELHI & ORS.

Respondent(s)

(FOR ADMISSION and I.R and IA No.182343/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-09-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sushil Kumar Jain, Sr. Adv.
Mr. Syed Mehdi Imam, AOR
Mr. Atif Suhrawardy, Adv.
Mr. Tabrez Ahmad, Adv.

For Respondent(s) Mr. Shohit Chaudhry, AOR

Mr. Gautam Das, AOR
Mr. P.k.dash, Adv.
Mr. Dharendra Kumar Jha, Adv.
Mr. Abanikanta Sahu, Adv.
Mr. Santosh Rout, Adv.
Mr. R.k.padhi, Adv.

Mr. Ajay Kumar Agarwal, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Until further orders, there shall be stay of impugned orders passed by the High Court.
3. Needless to state that the pendency of the present appeals would not amount to staying the elections of any of the bodies.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER